

प्रेषक / From: -

सुभाष चन्द्र शर्मा
अपर निबंधक, किशोर न्याय सचिवालय,
पटना उच्च न्यायालय, पटना

Suvash Chandra Sharma
Additional Registrar,
Juvenile Justice Secretariat
High Court of Judicature at Patna.

Fax No. 0612-2504088

Ph: Off: P.B.X.- 2504071-73-75-76,
Ext.-243, 2505318-19, 21

Off. - 2504300.

Mob: 9431821019

Dated, Patna the 02nd Dec., 2019

To

All the District and Sessions Judges,
Bihar.

Sub:- Regarding compliance of the direction issued in respect of the functioning of the Juvenile Justice Boards of Bihar.

Sir,

Inviting reference to the Court's letter nos.-76626-76662 dated 21.09.2019 (copy enclosed), I am directed to say that a direction was given for relieving the Principal Magistrates from additional charge of other works and posting them exclusively for the Juvenile Justice Boards, where the number of cases before the Juvenile Justice Board is more than 250, as per Section 16 of the Juvenile Justice (Care and Protection of Children) Act, 2015 read with Rule 6(7) of the Bihar Juvenile Justice (Care and Protection of Children) Rules, 2017 subject to the decrease in pendency to be reviewed by the Chief Judicial Magistrate of the concerned district once in every three months as provided for under the aforesaid provisions.

I am, therefore, to request you to submit a compliance report in respect of the aforesaid direction of the Court.

Enclosures : As above (in 01 sheets)

Yours faithfully


Additional Registrar

प्रेषक / From:-

विधु भूषण पाठक
महानिबंधक,

उच्च न्यायालय, पटना

Bidhu Bhushan Pathak
Registrar General,
High Court of Judicature at Patna.

Fax No. 0612-2504088
Ph: Off.: P.B.X.- 2504071-73-75-76,
Ext.-601 Off.- 2504111.

Dated, Patna, the 21st Sep, 2019

To

All the District and Sessions Judges,
Bihar.

Sub : Regarding the functioning of the Juvenile Justice Boards of Bihar.

Sir,

I am directed to say that the Court have been pleased to resolve that in all the District and Sessions Divisions of Bihar, where the number of cases before the Juvenile Justice Board is more than 250, the Board shall function as per Section 16 of the Juvenile Justice (Care and Protection of Children) Act, 2015 read with Rule 6(7) of the Bihar Juvenile Justice (Care and Protection of Children) Rules, 2017 subject to the decrease in pendency to be reviewed by the Chief Judicial magistrate of the concerned district once in every three months as provided for under the aforesaid provisions.

The aforesaid instructions should be strictly followed in future.

Yours faithfully


Registrar General

Memo No.- 76663-76668 Dated, Patna 21 September, 2019

Copy forwarded to the JR – cum – PPS to Hon'ble the Chief Justice, Patna High Court, Patna / the Additional Chief Secretary, Department of Social Welfare, Govt. of Bihar, Patna / the Secretary, Law Department, Govt. of Bihar, Patna / the Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / S.O. I/c. AD (Appointment) Section, Patna High Court, Patna / S.O. I/c. AD (Statistical) Section, Patna High Court, Patna for information.

Sd/- B.B. Pathak
Registrar General